SHRI HARI VISHNU KAMATH: Is the position now that you have neither withheld your consent nor given your consent? Is it hanging fire?

MR. SPEAKER: I have not refused: it is under consideration.

PROF. DILIP CHAKRAVARTY (Calcutta South): About the submission I made before you, when do I get your permission to raise the issue?

MR. SPEAKER: I don't know why everybody wants to make himself felt in the House!

PROF. DILIP CHAKRAVARTY: I tried to contact you yesterday and day before you can ask your bearer

---

श्री सुरेन्द्र विक्रम : (शाहजहापुर)। अध्यक्ष महोदय, प्रश्नो के सम्बन्ध मे मेरा एक व्यवस्था का प्रश्न है। मैंने उत्तर प्रदेश के देहरादून जिले मे जगलो मे कुछ विदेशी राजनयिकों द्वारा शिकार किए जाने के सम्बन्ध मे दिया था। वहा पर राजनयिको द्वारा बिना परमिशन लिए क्लोज्ड सीजन मे चीतल का शिकार किया गया जिस की शिकायत वहा की सरकार के अधिकारियो ने केन्द्रीय सरकार से की है। इसके बारे में मैंने प्रश्न दिया तो आपके सचिवालय के प्रश्न विभाग के अधिकारी मेरे पास आए और मुझे उन्होंने कहा कि विदेशी राजनयिकों के बारे में इस तरह से प्रश्न पूछने की परम्परा नही रही है, इस वास्ते मेरा प्रश्न स्वीकार नही हो सकता है। वे लोग हमारे यहां के नियम तोड़े और हम उसके बारे में प्रश्न पूछ कर जानकारी भी न ले सकें तो हम से बड़ा नालायक कौन होगा? अत: प्रश्न स्वीकृत हो।

MR. SPEAKER: Everybody who gives a question has a right to raise it in the House, is it? Every question is being considered in accordance with the rules. If you have any doubt about it, you can come and discuss. After putting a question you cannot again raise the matter here. I don't know whether you are a new Member or an old one, but if your question has not been selected, it may be that the ballot has not favoured you. Or if it has not been admitted, you will be informed. We can discuss this, but it should not be raised in the House.

SHRI SHYAMNANDAN MISHRA: Sir, I would like to know whether you have given any time to the Editor within which he should submit his explanation.

MR SPEAKER: I have said 'Immediately'.

SHRI SHYAMNANDAN MISHRA: That is, by Monday...

MR. SPEAKER: If we don't get it by Monday, we will see. But I am sure we will be getting it before Monday

---

12.14 hrs.

PAPERS LAID ON THE TABLE—*Contd.*

SHRI K P UNNIKRISHNAN (Badagara): Sir, regarding Item No 3(2)(i) and (ii), this should have come before Parliament, as was the normal practice, in the last July session itself because these accounts relate to the year 1975-76. Now, here he comes before the House even without a statement of reasons for the delay. This has become the normal practice in this House and I am sorry you are permitting it instead of asking him to produce the reasons for the delay. This House cannot be taken for granted like this. This has become the normal feature here: they bring forward any account relating to any period and without even a statement explaining the reasons

[Shri K. P. Unnikrishnan]

for the delay. And you are permitting it to be laid on the Table of the House. I want a ruling on this.

MR. SPEAKER: Why have you not given the reasons?

वाणिज्य तथा नागरिक पूर्ति और सहकारिता मंत्रालय में राज्य मंत्री श्री आरिफ बेग) : पहले भी मैंने निवेदन किया था कि इन रिपोर्टस को प्रस्तुत करने में सिर्फ हिन्दी वर्शन लेट आने के कारण ही दिक्कत होती है : अध्यक्ष जी, मैंने आपको पहले भी कहा था। इसके बावजूद भी मैं आपके माध्यम से माननीय सदस्यों को बताना चाहता हू कि मैं मालूम कर लूगा कि इसके अलावा भी कोई और डिले का कारण है।

MR. SPEAKER: Even if that is so.

श्री विजय कुमार मल्होत्रा : (दक्षिण दिल्ली) : अध्यक्ष जी, यह जो बारबार हिन्दी वर्जन की बात की जाती है तो इसका इंतजाम क्यो नही करते हैं।

MR. SPEAKER: Why don't you wait till I finish? I was putting a question to the Minister. Would you not allow me to do that? Should your question have a priority over mine?

Mr. Minister, even if that is so, under the rules you must give an explanation. I do not know whether your reason is good or bad; even if you have good reason, you must give an explanation.

श्री आरिफ बेग : मैं आपसे बिल्कुल सहमत हूं, और ऐहतियात रखूंगा कि इस प्रकार में ऐक्सप्लेनेशन आपके सामने आते रहें।

MR. SPEAKER: Mr. Unnikrishnan, whenever you want to raise any such objection, you must send me notice earlier.

SHRI K. P. UNNIKRISHNAN: But please do direct the Minister...

(Interruptions)

SHRI KANWAR LAL GUPTA (Delhi Sadar): My friend, Shri Unnikrishnan, raised this question and you made an observation on that. You have made this observation many times on this issue. The rule for this is and we have made recommendations many times that along with the audit report, the review should come and the reasons for delay, if any, should come. We have given this recommendation not once, but at least ten times, to every department of the Government, but in spite of this, neither the review comes nor the reasons for delay come and the delay sometimes is for five-six years. My submission is that you may kindly direct the Government, not only this Ministry. This happens with every Ministry. We have lot of files on this matter and our difficulty is how to dispose them of.

MR. SPEAKER: A number of times, I have directed them in the House.

SHRI KANWAR LAL GUPTA: They even do not read the recommendations of the Committee.

श्री विजय कुमार मल्होत्रा : अध्यक्ष जी, मैंने पहले भी कहा था कि हमेशा यह कहा जाता है कि हिन्दी वर्जन नही आया। तो हिन्दी का स्टाफ़ क्यो नही रखा जाता है ताकि हिन्दी वर्जन साथ ही आ जाये। हिन्दी का स्टाफ यहां नहीं है इसलिये साल, 6 महीने की देरी हो जाती है। तो आप हिन्दी स्टाफ का ज्यादा प्रबन्ध करें ताकि दोनो वर्जन साथ ही आ जाया करें।

श्री राम अवधेश सिंह (विक्रमगंज) : अध्यक्ष जी, मेरा एक निवेदन है कि काका कालेलकर कमीशन की रिपोर्ट पर हाउस में बहस होनी चाहिये। क्योंकि जनता पार्टी ने कहा है कि काका कालेलकर कमीशन की रिपोर्ट लागू की जायेगी। लेकिन हाउस के बहुत से सदस्यों को अभी तक मालूम नहीं

है कि उस रिपोर्ट में क्या लिखा हुआ है। तो मैं चाहता हूं कि उस रिपोर्ट पर बहस करायी जाये और मैं कम से कम चार दिन की बहस की मांग करता हूं मैंने नियम 184 के अन्दर नोटिस भी दिया।

MR. SPEAKER: Mr. Singh, you seem not to know the rules. You can give a motion under Rule 184, you can give a motion under Rule 193; You cannot jump up and speak.

श्री राम अवधेशसिंह : नियम 184 मे मैंने नोटिस दिया है और मेरी माग है कि उस पर बहस हाउस मे करायी जाये क्योंकि बहुत से सदस्यों को भी मालूम नही है कि काका कालेलकर कमीशन की रिपोर्ट क्या है।

MR. SPEAKER: Do not record.

(*Interruptions*) **

ACCOUNTS AND AUDIT REPORT OF TEXTILES COMMITTEE, BOMBAY FOR 1976-77, REVIEW ON THE WORKING AND ANNUAL REPORT OF HANDICRAFTS AND HANDLOOMS EXPORTS CORPORATION FOR 1975-76 ETC.

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND CIVIL SUPPLIES AND CO-OPERATION (SHRI ARIF BEG): I beg to lay on the Table:—

(1) A copy of the Certified Accounts (Hindi and English versions) of the Textiles Committee, Bombay, for the year 1976-77 and the Audit Report thereon, under sub-section (4) of section 13 of the Textiles Committee Act, 1963. [*Placed in Library. See* No. LT-2030/78].

(2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:—

(i) Review by the Government on the working of the Handicrafts and Handlooms Exports Corporation of India Limited, New Delhi, for the year 1975-76.

(ii) Annual Report of the Handicrafts and Handlooms Exports Corporation of India Limited, New Delhi, for the year 1975-76 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [*Placed in Library. See* No. LT-2031/78].

(3) A 'Corrigendum' to the Certified Accounts* of the Textiles Committee, Bombay, for the year 1975-76. [*Placed in Library. See* No. LT-2032/78].

(4) A statement (i) correcting the reply given on the 16th December, 1977 to supplementary questions by Dr. Vasant Kumar Pandit and Shri Shiv Sampati Ram on Starred Question No. 453 regarding closure of Bone Mills and (ii) given reasons for delay in correcting the reply. [*Placed in Library See* No. LT-2033/78].

SOLVENT EXTRACTED OIL DE-OILED MEAL AND EDIBLE FLOUR (CONTROL) AMENDMENT ORDER, 1978

वाणिज्य तथा नागरिक पूर्ति और सहकारिता मंत्रालय में राज्य मंत्री (श्री कृष्ण कुमार गोयल): मैं आवश्यक वस्तु अधिनियम, 1955 की धारा 3 की उपधारा (6) के अन्तर्गत विलायक निस्सारित तेल, तेलरहित भोजन और खाद्य आटा (नियंत्रण) संशोधन आदेश, 1978 (हिन्दी तथा अंग्रेजी संस्करण) की एक प्रति सभा पटल पर रखता हूं जो दिनांक 18 मार्च, 1978 के भारत के राजपत्र में अधिसूचना संख्या सा०सां०नि० 177(ङ) में प्रकाशित हुआ था।

[*Placed in Library. See* No. LT-2034/78].

**Not recorded.

*The Accounts were laid on the Table on the 15th July, 1977.